

PUNJAB VIDHAN SABHA

BILL NO.3-PLA-2024

THE PUNJAB APPROPRIATION (NO.2) BILL, 2024

A
BILL

to authorize the payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Punjab, for the services and purposes during the financial year 2023-2024.

BE it enacted by the Legislature of the State of Punjab in the Seventy-fifth Year of the Republic of India as follows:-

- Short title.* 1. This Act may be called the Punjab Appropriation (No. 2) Act, 2024.
- Issue of ₹ 12046,39,60,000/- out of the Consolidated Fund of the State of Punjab for the financial year, 2023-2024.* 2. From and out of the Consolidated Fund of the State of Punjab, there may be paid and applied sums, not exceeding those, specified in column 5 of the Schedule, appended to this Act, amounting, in the aggregate to a sum of **₹12046,39,60,000/-** (Twelve thousand forty six crore thirty nine lac and sixty thousand rupees only) towards defraying several charges, which will come in the course of payment during the financial year 2023-2024 ending on the thirty-first day of March, 2024, in respect of the services and purposes, specified in column 2 of the said Schedule.
- Appropriation.* 3. The sums, authorized to be paid and applied from and out of the Consolidated Fund of the State of Punjab by this Act, shall be appropriated for the services and purposes, specified in the said Schedule, in relation to the financial year 2023-2024.
- Overriding effect of the Act.* 4. Notwithstanding anything contained in any other Act for the time being in force, the provisions of this Act shall prevail.

SCHEDULE

Demand No.	Services and purposes		sums not exceeding		
			Grant made by the Legislative Assembly	Charged on the Consolidated Fund	Total
1	2		3	4	5
			Rs.	Rs.	Rs.
1	Agriculture	Revenue	177118000	0	177118000
		Capital	424761000	0	424761000
2	Animal Husbandry, Dairy Development and Fisheries	Revenue	14000	411000	425000
		Capital	0	0	0
3	Co-operation	Revenue	8000	370000	378000
		Capital	0	0	0
4	Defence Services Welfare	Revenue	63950000	0	63950000
		Capital	0	0	0
5	Education	Revenue	53000	0	53000
		Capital	1156009000	0	1156009000
6	Elections	Revenue	87375000	50000	87425000
		Capital	17790000	0	17790000
7	Excise and Taxation	Revenue	0	2299000	2299000
		Capital	0	0	0
8	Finance	Revenue	908509000	12499999000	13408508000
		Capital	0	79999998000	79999998000
9	Food, Civil	Revenue	1491714000	940000	1492654000

	Supplies and Consumer Affairs	Capital	0	0	0
10	General Administration	Revenue	62134000	105000	62239000
		Capital	0	0	0
11	Health and Family Welfare	Revenue	4065922000	1601000	4067523000
		Capital	850801000	0	850801000
12	Home Affairs	Revenue	2222000	0	2222000
		Capital	21765000	0	21765000
13	Industries & Commerce	Revenue	4000	500000	504000
		Capital	795000000	0	795000000
14	Information and Public Relations	Revenue	1406198000	0	1406198000
		Capital	0	0	0
15	Water Resources	Revenue	3000	47196000	47199000
		Capital	155164000	0	155164000
16	Labour	Revenue	19201000	0	19201000
		Capital	0	0	0
17	Local Government	Revenue	19000	0	19000
		Capital	6000	0	6000
19	Planning	Revenue	52715000	0	52715000
		Capital	54959000	0	54959000
20	Power	Revenue	2000	1870000	1872000
		Capital	178164000	0	178164000
21	Public Works	Revenue	0	0	0
		Capital	5000	0	5000

22	Revenue, Rehabilitation and Disaster Management	Revenue	3122114000	24547000	3146661000
		Capital	1000	0	1000
23	Rural Development and Panchayats	Revenue	0	0	0
		Capital	1000	0	1000
24	Science, Technology and Environment	Revenue	1000	0	1000
		Capital	0	0	0
25	Social Security, Women & Child Development	Revenue	1993508000	0	1993508000
		Capital	2000	0	2000
26	State Legislature	Revenue	1504000	2114000	3618000
		Capital	0	0	0
27	Technical Education and Industrial Training	Revenue	1000	0	1000
		Capital	2000	0	2000
29	Transport	Revenue	853517000	10336000	863853000
		Capital	1000	0	1000
30	Vigilance	Revenue	13158000	0	13158000
		Capital	2449000	0	2449000
31	Employment Generation, Skill Development and Training	Revenue	1000	0	1000
		Capital	156199000	0	156199000
32	Forestry and	Revenue	0	4500000	4500000

	Wildlife	Capital	0	0	0
33	Governance Reforms	Revenue	46490000	0	46490000
		Capital	29566000	0	29566000
34	Horticulture	Revenue	1000	699000	700000
		Capital	0	0	0
35	Housing and Urban Development	Revenue	2836000	0	2836000
		Capital	34921000	0	34921000
36	Jails	Revenue	1000	0	1000
		Capital	1000	0	1000
37	Law and Justice	Revenue	2913317000	495427000	3408744000
		Capital	0	0	0
38	Medical Education and Research	Revenue	533843000	0	533843000
		Capital	0	0	0
40	Sports and Youth Services	Revenue	2000	0	2000
		Capital	0	0	0
41	Water Supply and Sanitation	Revenue	496652000	0	496652000
		Capital	13000	0	13000
42	Welfare of Scheduled Castes, Scheduled Tribes, Other Backward Classes and Minorities	Revenue	5179311000	0	5179311000
		Capital	0	0	0
Total		Revenue	23493418000	13092964000	36586382000
		Capital	3877580000	79999998000	83877578000
Grand Total			27370998000	93092962000	120463960000

STATEMENT OF OBJECTS AND REASONS

The Bill is introduced in pursuance of Articles 204(1) and 205 of the Constitution of India to provide for the appropriation out of the Consolidated Fund of the State of Punjab of the sums required to meet Supplementary Grants made by the Legislative Assembly for expenditure for the financial year 2023-24.

HARPAL SINGH CHEEMA
Minister for Finance, Punjab.

The Governor has, in pursuance of clause (1) and (3) of Article 207 of the Constitution of India, recommended to the Punjab Legislative Assembly, the introduction and consideration of the Bill.

CHANDIGARH:
THE 5TH MARCH, 2024

RAM LOK KHATANA,
SECRETARY.

N.B. – The above Bill was published in the Punjab Government Gazette (Extraordinary), dated the 5TH March, 2024 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).